

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 713 of 2020

IN THE MATTER OF:

Praful Nanji Satra

...Appellant.

Versus

Vistra ITCL (India) Ltd. & Ors.

...Respondents.

Present:

For Appellant: Mr. B.K Gala and Mr. Rajat Bector, Advocates.

For Respondent: Mr. Pradeep Sancheti, Sr. Adv. With

Mr. Nishit Dhruva, Mr. Prakash Shinde,

Mr. Almira Lasrado and Mr. Rohan Agrawal,

Advocates for R-1-3.

Mr. Devarajan Raman, Advocate for R-4, RP.

ORDER
(Virtual Mode)

13.01.2021 Learned Counsel for Appellant submits that the arguing counsel is not available and seeks time. One opportunity is given. The Appellant will ensure that matter is argued on next date.

Mr. Devarajan Raman for Respondent No. 4/RP submits that the CIRP is at the stage of receipt of expression of interest.

List the Appeal 'For Admission (After Notice)' Hearing on **10th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.